Suppl. Cause List No. 1 Sr. No. 02

HIGH COURT OF JAMMU AND KASHMIR AT JAMMU

(Through Virtual Mode)

EMG-WP(Crl) No. 03/2020 EMG-CrlM No. 05/2020

Mohd. Rashid

...Petitioner

Through:-Mr. Nasir Mirza, Advocate

v/s

UT of Jammu and Kashmir and others

...Respondent(s)

Through: - Mr. A. M. Malik, Dy. A. G

Coram: HON'BLE MR. JUSTICE PUNEET GUPTA, JUDGE ORDER

The detailed objections have been filed. As per the objections, the girl has not been recovered so far.

Learned counsel for the petitioner has submitted that Investigating Officer be directed to associate the petitioner in the investigation as his daughter is yet to be recovered. The police are not doing enough to recover the girl and therefore specific directions be given to the IGP concerned to look into the matter so that the girl could be recovered without any further loss of time.

Mr. A. M. Malik, learned Dy. AG has submitted that every effort is being made to recover the girl by the investigating agency and there is no laxity on the part of the police in the matter.

Keeping in view the facts and circumstances of the case it is directed that the petitioner shall be associated with the investigation atleast for the purposes of recovery of the girl. Learned Dy. AG has submitted that the police will visit those places which the petitioner may disclose with regard to search of the girl. Learned Dy. AG is also directed to convey to the DIG, Rajouri range about the matter. In case the girl is not recovered by the next date fixed in the case the Court may have to pass further directions in the petition.

List on 10.06.2020.

(PUNEET GUPTA)
JUDGE

Jammu 05.06.2020 Shammi